

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 10.04.2017
R-Court No. : 2
Item No. : 11

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 33413-15 OF 2014
WITH PRAYER FOR INTERIM RELIEF

DINA NATH ALIAS DEEN DAYAL

...PETITIONERS

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ
AND BHAGWATI AND ORS

...RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Court of Registrar on 02.03.2017, when the Court was pleased to pass the following order:

“SLP(C) Nos.33413-33414/2014

Respondent No. 4 has already filed the counter affidavit.

Four weeks time is given to the respondent Nos. 1, 5 and 7 to 10 to file the counter affidavit.

As per Trial Court report notice issued to the respondent Nos. 18 and 19 have been received back with remarks “Incomplete address”. Hence, learned counsel for the petitioner shall within a period of four weeks file the fresh particulars of the said respondents and he shall also take fresh steps for the service of notice to them within the same period.

Respondent No.20 has been served through affixation but no one has entered appearance on his behalf.

Respondent No.17 has also been served through Trial Court but no one has entered appearance on his behalf.

Await service report of respondent Nos. 2,13,14 and 21. Service of notice is complete on the other respondents but no one has entered appearance on their behalf.

SLP(C) No. 33415/2014

Four weeks time is given to the respondent Nos. 1,4,5 and 7 to 10 to file the counter affidavit.

As per postal remarks Respondent No.2 is reported to be dead. Learned counsel for the petitioner shall within a period of four weeks file an application for substitution to bring on record his Lrs.

Await service report of respondent No. 12.

Service of notice is complete on the other respondents but no one has entered appearance on their behalf.

List again on 10.4.2017.”

There are 21 respondents in SLP (C) Nos. 33413 & 33414/2014 & 13 Respondents in SLP (C) No. 33415/2014.

Service position is given as under:

SLP(C) No.	Total No. of Respondent	V/A filed/A.D. Card/ Served	Unserved Respondent	Affidavit of Dasti Service filed in respect of Respondent Nos.	Remarks
33413 & 33414	21(Common Respondents)	V/A filed in respect of 1, 4, 5, 7, 8, 9 and 10. Counter Affidavit filed on behalf of Respondent No. 4 only. None appears despite due service in respect of R. Nos. 11, 17 & 20.	R. Nos. 2, 13, 14 and 21.	3,6,12,15,16 but no one has entered appearance so far.	Incomplete (Fresh show cause notice not issued to R. Nos. 18 & 19 as fresh particulars/ fresh steps not filed).
33415	13(R. Nos. 1, 3 to 11 common)	V/A filed in respect of 1, 4, 5, 7, 8, 9, 10 but not filed Counter Affidavit so far. None appears despite due service in respect of R. Nos. 11 & 13.	R. No. 12	3, 6, but no one has entered appearance so far.	Incomplete (Application for substitution of deceased R. No. 2 has not been filed so far.

It is submitted that service report from the office of the District & Session Judge, Hathras has not been received in respect of R.Nos. 2, 13, 14 and 21 in SLP(C) No. 33413 & 33414 of 2014 and R.No. 12 in SLP(C) No 33415 of 2014 so far.

The matters above mentioned are listed before the Court of Registrar with this office report.

Dated this the 07th day of April, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Mohit D. Ram, Advocate.

Mr. E.C. Agrawala, Advocate

ASSISTANT REGISTRAR